

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

26/12/2008

C.P. 67/2008 (O.A. 442/2005)

Present : Mr. C.B.Sharma counsel for the applicant.
None for the respondents.

This case has been listed before the Deputy Registrar due to non-availability of Division Bench. Be listed before the Hon'ble Bench on 06/01/2009.


(GURMIT SINGH)
DEPUTY REGISTRAR

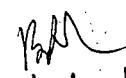
VV

6-1-2008

Mr. C. B. Sharma - Counsel for the
applicant -

Heard the learned counsel for the
applicant.

For the reasons dictated separately
the CP stands disposed of.


(B. L. Chaturvedi)
Member (A)


(M. L. Chaturvedi)
Member (T)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

JAIPUR, this the 6th day of January, 2009

CONTEMPT PETITION No. 67/2008
(OA No. 442/2005)

CORAM:

HON'BLE MR.M.L.CHAUHAN, MEMBER (JUDICIAL)
HON'BLE MR. B.L.KHATRI, MEMBER (ADMINISTRATIVE)

Abdul Shakoor
s/o Shri Ummedi
r/o 247, Chuli Gate,
Gangapur City and
Presently holding the post of
Mail Loco Pilot,
West Central Railway,
Gangapur City.

... Applicant

(By Advocate: Shri C.B.Sharma)

Versus

1. Shri Ramendra Kumar Tiwari,
Senior Divisional Electrical
Engineer (T.R.O.),
West Central Railway,
Kota Division,
Kota.

... Respondent

(By Advocate: -----)

O R D E R (ORAL)

This Contempt Petition has been filed against the
alleged violation of the order dated 17.9.2008 passed
in OA No.442/2005 whereby this Tribunal has directed
to

the disciplinary authority to reconsider the matter regarding quantum of punishment. Pursuant to the aforesaid order the respondents have passed order dated 14.11.2008 (Ann.CP/3) whereby the order of punishment has been modified to the extent that loss of seniority which was also imposed along with other punishment has been deleted. Thus, we are of the view that it is not a matter where contempt proceedings should be initiated against the respondents. In case the applicant is still aggrieved by the order dated 14.11.2008, it will be open for him to challenge the said order by filing substantive OA.

2. With these observations, the Contempt Petition stands disposed of.


(B.N. KHATRI)
Admv. Member


(M.L. CHAUHAN)
Judl. Member

R/